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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 1106/95

Date of Order : 7.1.98

BETWEEN :

A. Mallaiah

.. Applicant.

AND

1. Director Defence Electronics  
Research Laboratory, Govt. of  
India, Ministry of Defence,  
Research & Development Dept.,  
Chandrayanagutta, Hyderabad.

2. Govt. of India, Ministry of  
Defence, Research & Development  
Organisation, rep. by its  
Secretary, New Delhi.

.. Respondents.

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Counsel for the Applicant

.. Mr. V. Venkata Ramana

Counsel for the Respondents

.. Mr. V. Bhimanna

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CORAM:

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X As per Hon'ble Shri R. Rangarajan, Member (Admn.) X

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None for the applicant. Mr. V. Bhimanna, learned standing  
counsel for the respondents. As it was a case of 1995 the OA is  
disposed of under Rule 15(1) of C.A.T. (Procedure) Rules.

2. The applicant while working as Tradesman Mate was issued  
with a charge sheet for submission of false medical reimbursement  
claims etc by the Director of the Institute. That charge sheet  
was finalised by the impugned order No. DRDL/PERS/AM/669, dated

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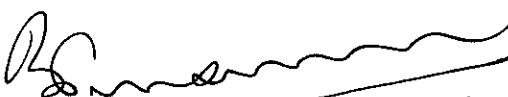
23.6.94 (A-3) by ordering that the pay of the applicant be reduced by one stage from Rs.1030/- to Rs.1010/- in the time scale of pay of Rs.950-20-1150-EB-25-1500/- for a period of four years with effect from 1.7.94. It is further directed that the applicant will not earn increments of pay during the period ~~--- until and unless on expiry of this period, the reduction~~ will have the effect of postponing his future increments of pay, and also it was ordered to recover an amount of Rs.1840.50ps. from the applicant in 36 equal instalments w.e.f. July 1994 salary.

3. The applicant filed an appeal to R-1 vide his appeal dated 28.7.94 (A-2), that appeal was disposed of by the impugned order No. RD/Pers-10/21538/94(11)/DRDL, dated 30.12.94 (A-1) confirming the punishment awarded to him by the disciplinary authority.

4. This OA is filed to set aside the order of R-1 dated 23.6.94 (A-3) and also to that of R-2 vide order dated 30.12.94 (A-1) which confirmed the said punishment order and for a consequential direction to the respondents to allow all consequential benefits to the applicant including arrears of wages, promotion, etc.

5. The facts of this case are exactly similar to the facts of the case in OA.886/95, which was disposed of today. The grounds on which the prayer <sup>is</sup> based <sup>is</sup> also similar to the grounds in OA.886/95. Hence we do not see any reason to allow this OA. The OA has to be dismissed for the reasons stated in the judgement in OA.886/95.

6. In the result, the OA is dismissed. No costs.

  
 B.S. JAI PARAMESHWAR )  
 Member (Judl.)

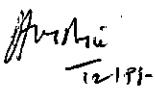
7.1.98

  
 ( R. RANGARAJAN )  
 Member (Admn.)

Dated : 7th January, 1998

(Dictated in Open Court)

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 on v

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**Copy to:**

1. Director, Defence Electronics Research Laboratories, Govt. of India, Min.of Defence, Research and Development Dept., Chendrayanagutta, Hyderabad.
2. The Secretary, Min.of Defence, Research and Development Organisation, New Delhi.
3. One copy to Mr.V.Venkateramana,Advocate,CAT,Hyderabad.
4. One copy to Mr.V.Bhimanna,Addl.CGSC,CAT,Hyderabad.
5. One copy to D.R(A),CAT,Hyderabad.
6. One duplicate copy.

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TYPED BY  
COMPIRED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. DAI PARAMESHWAR :  
M(J)

DATED: 7/1/98

ORDER/JUDGMENT

M.A./R.A/C.A.NO.

in

C.A.NO. 1106/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

